

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Appeal No. 193/252/ND/17**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
21.12.2017**

**NAME OF THE COMPANY: Ashwini Kumar Consultants Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. Karan Nagrath and Ms. Nikharika Nagrath, Advocates		
	For the Respondent:	Mr. Manish Raj, CP for ROC, Delhi Ms. Easha Kadian, Advocate on behalf of Standing Counsel for Income Tax Department		

**ORDER**

Report of the ROC has still not been received. The Income Tax Department does not have any objection to the restoration of the name of the Appellant company in the record of the ROC.

To come up on 15<sup>th</sup> January, 2018. ✓

-s-d-1

**(S. K. Mohapatra)  
Member (T)**

-s-d-1

**(Ina Malhotra)  
Member (J)**